

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 3 of 2011 &
I.A. No. 11 of 2011

Dated :22nd March, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Torrent Energy Limited ... Appellant(s)

Versus

Dakshin Gujarat Vij Company Ltd. & Ors.Respondent(s)

Counsel for the Appellant(s): Ms. Deepa Chawan
Counsel for the Respondent(s): Ms. Ranjitha Ramachandran

ORDER

I.A. No. 11 of 2011
(Condone delay Application)

When an Application to condone the delay of 333 days in filing the Appeal came up for consideration on the occasion, we have directed the learned counsel for the Applicant-Appellant to explain the delay for the period between 08.10.10, the date of the review order, and 29.11.2010, the date of filing the Appeal. Accordingly, an additional affidavit has been filed.

We have gone through the additional affidavit and also heard the learned counsel for the Respondent.

Though we are not satisfied with the explanation, which was given for the said period, we deem it fit to condone the delay on payment of costs. Accordingly, the Applicant-Appellant is directed to pay the cost of Rs. 10,000/- (Rupees ten thousand only) to a charitable organization, namely, "***the Child Relief & You, D.D.A. Slumb Wing, (Barat Ghar), Bapu Park, Kotla, Mubarakpur, New Delhi – 110003***" on or before 03.04.2011.

Post the matter for reporting compliance and for Admission on
14.04.2011.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS